

ITEM NO.16

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos.1134-1135/2021

(Arising out of impugned final judgment and order dated 24-12-2020 in RFA(OS) No. 21/2020 & RFA(OS) No. 22/2020 passed by the High Court of Delhi at New Delhi)

LALIT KUMAR MODI

Petitioner(s)

VERSUS

DR. BINA MODI & ORS.

Respondent(s)

(FOR ADMISSION)

(IA No. 6963/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 16-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Harish N. Salve, Sr.Adv.  
Dr. A.M. Singhvi, Sr. Adv.  
Ms. Anuradha Dutt, Adv.  
Ms. Fereshte D. Sethna, Adv.  
Ms. Ekta Kapil, Adv.  
Ms. Suman Yadav, Adv.  
Mr. Haaris Fazili, Adv.  
Mr. Swadeep Hora, Adv.  
Mr. Chaitanya Kaushik, Adv.  
Ms. Priyanka MP, Adv.  
Mr. Kunal Dutt, Adv.  
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s)

Mr. Mukul Rohatgi, Sr.Adv.  
Mr. Gyanendra Kumar, Adv.  
Ms. Amita Katragadda, Adv.  
Ms. Shikha Tandon, Adv.  
Mr. Robin Grover, Adv.  
Mr. Kaustubh Rai, Adv.  
Mr. Sumit Attri, Adv.  
For M/s.Cyril Amarchand Mangaldas Aor, AOR

Mr. Mahesh Agarwal, Adv.  
Mr. Rishi Agrawala, Adv.  
Mr. Karan Luthra, Adv.  
Ms. Niyati Kohli, Adv.  
Ms. Aarushi Tiku, Adv.  
Mr. Pratham Agarwal, Adv.  
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Harish N. Salve, learned Senior counsel appearing for the petitioner and Mr. Mukul Rohatgi, learned Senior counsel appearing for Respondent No.1 at considerable length.

During the course of hearing, learned Senior counsel appearing for the parties state that they are not agreeable to the names suggested by each other as advised by this Court on an earlier occasion. They requested the Court to select name(s) of the proposed Mediator(s) in these matters, who would be agreeable to all parties.

In view of the above, we suggested the names of Hon'ble Mr. Justice Vikramajit Sen and Hon'ble Mr. Justice Kurian Joseph, Retired Judges of this Court as Mediators and both the parties have no objection to the names selected by us in the Court today.

The Mediators are requested to make an effort to settle the disputes between the parties.

The parties consent to use the facility of Hyderabad International Arbitration and Mediation Centre for the said purpose and utilize the on-line facility available in the said Centre.

The Mediators are requested to submit a Report within a period of three months from the date of communication of a copy of this Order.

During proceedings, we direct the parties to maintain confidentiality and to give an undertaking to the Mediators to that effect before start of mediation proceedings.

The Mediators are permitted to fix their fees for the said purpose.

The Registry is directed to list these matters immediately after a Mediation Report is received.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)